

tion is:

"That leave be granted to introduce a Bill to constitute legal services authorities to provide free and competent legal services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organise Lok Adalats to secure that the operation of the legal system promotes justice on a basis of equal opportunity".

The Motion was adopted.

SHRI H.R. BHARDWAJ: Sir, I introduce the Bill.

12.14 hrs.

MATTERS UNDER RULE - 377

[*Translation*]

(I) **Demand for opening some more hospitals in Delhi**

SHRI HAFIZ MOHD. SIDDIQ (Moradabad): Mr. Deputy-Speaker, Sir, keeping in view the increasing population and rise in diseases in Delhi and different States, the number of hospitals for the poor and weaker sections of society is very small. Even if there are hospitals, the medicines needed are not available. It has been observed that people from different parts of the country come for treatment to All India Institute of Medical Sciences and other hospitals in Delhi but due to non-availability of beds, they do not get admission. The patients who do not have any support in Delhi are left in the lurch.

Therefore, I would urge the Government to open more hospitals in Delhi, keeping in view the increasing number of patients

in AIIMS and other hospitals. Besides, availability of medicines should also be ensured.

[*English*]

(II) **Need to ensure early payment of Compensation to the Cultivators whose land is acquired for development projects.**

SHRI UTTAM RATHOD (Hingoli): The Central Government and State Governments acquire agricultural land for development projects every day. In many cases, possession is taken from the cultivators but due to procedural delays even 80% amount is not paid to them for 3 to 4 years. In many cases, the tribals and others whose land was acquired became landless and have been reduced to landless labour. Number of representations to the Collector, Divisional Commissioners and even Chief Ministers have not yielded any result frustrating the cultivators leasing their lands for development projects.

The Union Government are requested to ensure that at least 1/3rd amount is paid to the cultivators when the possession of their land is taken and the balance within six months.

If necessary the relevant Acts and the Rules may be amended, immediately.

(III) **Need to review the policy of allotting imported edible oils to Vanaspathi manufacturers**

SHRI ANOOPCHAND SHAH (Bombay North): Sir, I would like to draw the attention of the Minister of Food and Civil Supplies to the following:-

At present Government is allotting im-

[Sh. Anoopchand Shah]
ported edible oils at fixed price to vanaspati manufacturers but as there is no strict monitoring system, some of them are selling out allotted imported edible oils instead of using it for manufacturing of vanaspati.

This is done because they get more profit from direct sale as prevailing rates of edible oils in market are much higher.

There is no price control over vanaspati in spite of allocation of imported oils by the Government to avoid this policy. Government should ask vanaspati manufacturers, whom allocation of imported edible oils are made, to supply 40% of their production to Government at fixed rates for distribution through Public Distribution System.

At the same time Government should consider the applications of seed growers cooperative societies for licence to manufacture vanaspati from indigenous oils without using imported oils on top priority basis. Government should encourage cooperative movement in vanaspati manufacturing industry.

(iv) Need to send a survey team to assess the damage caused by floods in Vaishali (Bihar)

SHRIMATI KISHORI SINHA (Vaishali): In my Vaishali parliamentary constituency, in the Vaishali and Mazaffarpur districts thousands of people have suffered greatly due to the recent floods. There is as yet no way even to reach those marooned people except by using helicopters. So many of the groups are marooned precariously that unless the army is deployed to rescue them they may face certain death. So far no relief is in sight. Even in areas not so marooned, people have lost all their crops and stores with the result that there is no foodgrains to go round. There is no fodder for cattle. Both

people and cattle face hunger. Besides, there is danger of pestilence for them in view of the impurities that the flood has brought in. The Centre should impress on the State Government and provide it with boats and helicopters to rescue the marooned and send them food and fodder on a war footing. The farmers who have lost their all, must be given adequate resources to restart their economic activity. This being probably the worst flood affected area, a special team of officials from the Centre should go there to survey the damage and recommend suitable measures.

(v) Need to include the Chittoor districts dairy in the National Milk Grid.

SHRIMATI N.P. JHANSI LAKSHMI (Chittoor): The Chittoor district of Andhra Pradesh has been severely affected by drought during the last four years. The entire district is dependent on dairy only. The daily collection of the Chittoor Dairy Milk is more than 1 1/2 lakh litres per day. It is proposed to increase the daily collection of milk to 3 lakh litres per day. The farmers, marginal farmers, scheduled castes and backward classes depend on dairy scheme. In Chittoor district, there are more than 130 women's cooperative dairy societies and it is proposed to increase the number of these societies to 300.

I would request the Minister for Agriculture to include Chittoor district dairy in the National Milk Grid so that the farmers are benefited. It is also requested that fodder and feed for cattle be supplied at subsidised rates for the cattle.

(vi) Demand for a direct Superfast train between Mangalore and Bombay via Hasan, Hubli, Miraj and Pune

SHRI V.S. KRISHNA IYER (Bangalore